

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD  
COURT 1**

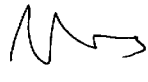
**(MP)CP(IB) 13/9/NCLT/AHM/2020**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2020**

Name of the Company: PPG Asian Paints Pvt Ltd  
V/s  
Rajpal Abhikaran Pvt Ltd

Section: Section 7 of the Insolvency & Bankruptcy Code

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Masoom R. Shah	Adv.	Petitioner	
2.				

**ORDER**

The Petitioner is represented through its Counsel.


None appears for the Corporate Debtor.

However, in the interest of justice a further opportunity is granted to the Corporate Debtor to file its reply within two weeks from the date of receipt of the reminder notice.

The Petitioner to inform the date of hearing to the Corporate Debtor once again.

List the matter on 20.03.2020

  
**(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)**

  
**(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)**

Dated this the 7th day of February, 2020

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